HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

Guidelines for filing of the cases during Sankranthi Vacation, 2021 on 08.01.2021 (Friday).

- Matters will be entertained only if the impugned order is passed on or after 24,12,2020.
- 2. Lunch motions will not be entertained if the impugned order is passed before 24.12.2020.
- Writ Petitions relating to demolition/dispossession/disconnection of power supply/eviction will only be entertained.
- No Writ Petitions/Criminal Petitions filed to quash FIR/charge sheets and relaxation of conditions of bail/modification petitions will be entertained during Sankranthi Vacation, 2021.
- No Writ Petitions relating to the service matters will be entertained during Sankranthi Vacation, 2021.
- Bail applications will be entertained only if rejection orders refusing/dismissing the bail by the Magistrate/Sessions Judges/Additional Sessions Judges are filed along with the Bail applications.
- 7. No Writ Petitions relating to stamps and registrations will be entertained.
- 8. No letter/petition for Withdrawal of any matter will be entertained.
- 9. Receive & Transmit shall be filed only if the cause of action has arisen on or after 24.12.2020.
- 10. The online filing will be opened from 8.30 A.M. to 1.30 P.M. on 08.01.2021.

// By Order //

Amaravati,

Dated: 07.01.2021

VACATION OFFICER